## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1060
ANSWERED ON:01.03.2011
PAKISTANI NATIONALS IN JAILS
Ganeshamurthi Shri A.;Tagore Shri Manicka

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of Pakistani nationals arrested for border crossing, indulging in militant activities and other offences and are lodged in Indian jails;
- (b) whether the Government has received requests from certain quarter to repatriate 61 Pakistanis who have served their prison terms; and
- (c) if so, the details thereof and the action taken by the Government in this regard?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): As per the information compiled based on the inputs received from various State Governments and UT Administrations and handed over to the Pakistani authorities on 1st January, 2011, 460 Pakistani prisoners and 48 Pakistani fishermen are lodged in various jails in India.
- (b) & (c): In certain Miscellaneous Petitions and compilation submitted to the Hon'ble Supreme Court on a Writ Petition (Crl.) no.310 of 2005, the Petitioners had attached lists of 61 Pakistani nationals awaiting repatriation. During the hearing in the Hon'ble Supreme Court on 12th January, 2011, it was assured that the cases of these 61 Pakistani nationals will be verified and in case their national status is determined and they have actually served out their sentences, they would be released and repatriated to Pakistan.

These lists of 61 Pakistani nationals were examined by the Government. It was noted that there were 7 common names in these lists and therefore the actual number of Pakistani nationals covered in these Miscellaneous Petitions and Compilation submitted to the Hon'ble Supreme Court was 54. Out of these 54 Pakistani nationals, 43 persons have already been repatriated and 4 persons have escaped during detention. Out of the remaining 7 persons, 5 persons are facing trial in some cases and therefore they cannot be repatriated at this stage. Instructions have been issued to the State Governments concerned to repatriate the remaining two persons to Pakistan on 1st March, 2011.